

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1268 OF 2018 IN
DFR NO. 2749 OF 2018**

Dated: 12th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Parampujya Solar Energy Pvt. Ltd. Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Aditya K. Singh

Counsel for the Respondent(s) : Mr. Apoorv Kurup
Ms. Nidhi Mittal for R-2

ORDER

**IA NO. 1268 OF 2018
*(Application for condonation of delay in filing appeal)***

For the reasons set out in the application, IA is allowed and delay in filing the appeal is condoned. Application is disposed of.

DFR No. 1268 of 2018

Registry is directed to number the appeal.

Issue notice to Respondents, returnable on 4-12-2018.

Mr. Apoorv Kurup, learned counsel takes notice on behalf of Respondent No. 2.

Learned counsel for Respondents may file reply/objections on or before 9-11-2018 with advance copy to the other side. Thereafter, the Appellant may file rejoinder on or before 23-11-2018 with advance copy to the other side.

List the matter for admission on **4-12-2018**.

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson